

Advocates Act, 1961".
The motion was adopted.

डा० लक्ष्मीनारायण पांडेय : मैं विधेयक को पुरःस्थापित करता हूँ ।

15.36 hrs.

CONSTITUTION (AMENDMENT) BILL*

(Insertion of new article 326A)

SHRI C. K. CHANDRAPPAN (Telli-cherry): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India".

The motion was adopted.

SHRI C. K. CHANDRAPPAN: I introduce the Bill.

15.37 hrs.

CONSTITUTION (AMENDMENT) BILL*

(Amendment of Eighth Schedule)

SHRI C. K. CHANDRAPPAN: I beg to move for leave to introduce a Bill to amend the Constitution of India.

SHRI ANNASAHEB GOTKHINDE (Sangli): I want to oppose this motion for leave to introduce this Bill. The controversial decision taken by the Sahitya Academy to grant recognition to Konkani has provoked strong reaction and sharp opposition in the States of Goa and Maharashtra. Dr Suniti Kumar Chatterjee, President of the Sahitya Academy while delivering the inaugural speech at the All India

Konkani Sahitya Parishad in Panaji Goa in February 1974 has prejudged the issue when he said:

"Konkani which by its own right should be recognised as one of the major languages of India has for the last few centuries been under a cloud."

It was also surprising to note that Dr. Chatterjee should also have felt the need of going out of his way to express an opinion at that time regarding the political status of Goa. The propriety of the remarks made by Dr. Chatterjee even before the issue was duly considered by the Sahitya Academy is highly questionable and his attitude was not impartial. Under such abnormal circumstances, the object of the Bill "... to satisfy the feelings and aspirations of the people of several regions " would be served only by referring the Bill first to the legislatures of the States, namely Goa and Maharashtra for expressing their views thereon. Otherwise we would be setting a bad precedent by granting leave to introduce such a controversial Bill which is most likely to defeat its own purpose and object.

SHRI C. K. CHANDRAPPAN: The point he raised shows that there is need for discussion. I thought that Mr. Gotkhinde would oppose the introduction of the Bill on the basis of some constitutional arguments. His submissions if I may say so shows that there is need for discussion. I do not find that there is any reason not to introduce the Bill. We have had in this House itself several Bills to amend the Eighth Schedule, including Konkani and in fact various Bills were introduced. I do not think there is any substance in his opposition.

MR. DEPUTY-SPEAKER: I should also like to advise Mr. Gotkhinde

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